THE VICE-CHAIRMAN (SHRI JANKA BEHARY DAS): We shall low (ike up the clause by clause consi-leration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause \.—Short title and commence-nent.

#### SHRI JAGANNATH RAO: Sir, I nove:

- 1. "That at page 1, line 1, for the word Twentieth' the word twenty-first' be substituted."
- 2. "That at page 1. line 4, for the figure '1969' the figure '1970' be substituted."

The questions were put and the mo-ions were adopted.

THE VICE-CHAIRMAN (SHRI JANKA BEHARY DAS): The ques-ion is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

The Clause I. as an/ended, was added a the Bill.

The Enacting Formnkt and the Title ere added to (he Bill.

SHRI JAGANNATH RAO: Sir, I love:

"That the Bill, as amended, be assed."

The question was proposed.

## SHRI MULKA GOVINDA REDDY:

ir, I want to say something. The Minis-r of State in the Ministry of Law stat-i that the pendency in the Supreme ourt is increasing and he said that ime way must be found to reduce it. ne way is to strengthen the Supreme ourt. And the other way is to recruit •oper persons to the Supreme Court so at pendency is reduced. Sir, in the iture of things, when the country is '.veloping so many people would go to e Supreme Court and so many litiga->ns would take place. But the litiga-ms can be avoided and reduced pro-

vided the Government has the courage to amend the Constitution of India, particularly the part relating to fundamental rights. This Government for the last three years is still considering whether or not to support the Bill that was moved by Shri Nath Pai in the other House. They should have the courage to come forward to amend the Constitution. If only this is done the litigation would go. This right to property will go and so many cases will never come to the Supreme Court or even to the High Court.

THE VICE-CHAIRMAN (SHRI BANK A BEHARY DAS): Have you anything to say?

SHRI JAGANNATH RAO : I have already stated our position.

SHRI MULKA GOVINDA REDDY: Let him say whether he is going to support the Bill moved by Comrade Nath Pai or not. Mr. Nath Pai's Bill is pending in the Lok Sabha.

SHRI JAGANNATH RAO: We will see when the time comes. The Bill is pending in the Lok Sabha. It has not come to the Rajya Sabha yet.

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): The question is:

"That the Bill, as amended, be passed".

The motion was added.

# FURTHER CLARIFICATIONS RE LATING TO STATEMENT BY MINIS-TER MADE ON THE 31ST JULY, 1970 RE ESTABLISHMENT OF THE COTTON CORPORATION OF INDIA

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): Now at 5 o'clock we have to take up clarifications on the statement regarding the establishment of the Cotton Corporation of India.

SHRI AKBAR ALI KHAN (Andhra Pradesh): We can take it up now with the approval of the House.

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): Is it the pleasure of the House that we should take it up mmediately?

HON. MEMBERS: Yes.

SHRI JABUBHAI M. CH1NAI (Maharasht a): Sir, before we take it up I want to make one small submission. Last Friday when this question was being discussed, in the heat of the moment 1 lad said something derogatory to the ion. Deputy Minister which I should nc have said. On page 447 of the deba e, I have said: "The poor fellow has n > knowledge of the subject." I would like to withdraw these words. I am really sorry for what I have said.

THE ViCE-CHAIRMAN (SHRI BANKA BETARY DAS): Thank you. Now, anybo' ly wants to put questions?

SHRI BA1UBHAI M. CHINAI : I was on my hgs that day, Sir.

On that da v, we were told by the hon. Deputy Mini- ter that "as regards the internal trade, this Corporation will enter only when the prices go below the support prices." [ would like to know from the hon. Mii ister of State whether this statement sta ds correct today also because the sts ement made in the name of the Minisf (r by the Deputy Minister on that day d >es not denote this. Secondly, I wanted o know why the Government has com; to this decision of taking over the internal trade also along with the import tn.de. In fact, the statistics of the last few years show that the production of cotton is static. It has not increased. O i the contrary, it has decreased and if goes five or six lakhs below the a\erage estimate which is given. Why loesn't the Government try to increase the production of cotton instead of taki ig over the internal trade?

Then, in the case of the Princes and others, even though the decisions were taken one-and a-hal'f or two years ago, still negotiations are going on just to see that everythrnj! is straightened out. In this case, wher.5 the traders are going to be on the stree, where about three lakhs families are irvolved—and if you take

32Rs/70

an average of four persons per family, it comes to 10 or 12 lakhs of people. Is the Government thinking of having negotiations and talks so far as the internal trade is concerned? After this Corporation is formed and after thinking of taking over this import trade, in due course—so that the Government may not be in a haste to take over the internal trade and hit the trade? Thirdly, I wanted to know whether the Government has come to any decision so far as the hedge contract concerned. Everybody who knows about the trade knows that hedge contract is not speculation and it is only a device to regulate the marketing of cotton.

SHRI A. G. KULKARNI (Maharashtra): Only the traders know it.

SHRI BABUBHAI M. CHINAl: I did not say that Mr. Kulkarni knows it.

The fourth point is, in the statement the hon. Minister has said that the Government will come into the picture for support prices. The question of support prices to-day does not arise in view of the fact that the prices are so high and there is no necessity for support prices. There is no question that the farmers or the producers should get a fair price for their cotton. Now, what is the exact position of the ginneries? The ginneries are in the private sector. If the internal trade is going to be taken over and if the import trade is also going to be taken over, are the ginneries also going to be nationalised? I would like to know that also. So far as the import of cotton is concerned, the distribution today is done on the spindlage basis. As I explained the other day, the distribution is very irrational. Those who are using it have to pay a premium to the coarse mills which are not using it and thereby their cost goes up. Ultimately this is an indirect way of giving money to the people who are not using any foreign cotton either of Sudan or of Egypt. Finally, I hope the Minister knows that the amount earmarked for the purpose by the Centre for 1968-69 for cotton production was Rs. 74 lakhs whereas in 1969-70 it is Rs. 90 lakhs only. If we can earmark Rs. 10 crores every year-and it is not a very big amountwe can save easily

TSbri Babubhai M. ChinaiJ about Rs. 70 to Rs. 90 crores foreign exchange on the import of cotton only. In view of this position may I know from the honourable Minister whether it would be possible for the Government to reconsider the whole issue and come to some decision which would be fitting with their views and which will also ease the difficulties of the trader?

In the end I would only ask the Minister whether he knows the saying,

"fa\*m TRT scrrq-rfr, iTT^1 WTfTORTI" That means the people, whose king or Government is a businessman, his people become paupers; they become beggars. I hope from this angle also the honourable Minister will be kind enough to enlighten us.

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): Sir, first take up the last question of Shri Babubhai Chinai about reconsidering the whole issue. My answer is "No". Our decision is irrevocable and we will go ahead with that decision. Then Shri Babubhai seems to be concerned about our domestic cotton trade. I can allay his misgivings about it. There is, nothing of that sort. I will read out a small portion which puts the situation exactly as it is,

"In the field of domestic trade, the Corporation will make a beginning with undertaking purchases for certain specific objectives. The growers of cotton will be assured of an agency which will give them the necessary price support. The more enterprising cultivator growing the new varieties will have an agency to buy the extra long staple cotton at fair prices. In the process, we will also be setting up an agency with the necessary expertise for procuring the cotton for the mills under the purview of the National Textile Corporation. The Corporation would also be prepared to assist private sector mills in their programme of cotton purchases."

I will explain a little further.

"It will be the endeavour of this Corporation to effect the change-over smoothly and to utilise, in the effort, the accumulated skills in the field of import trade and domestic cotton. The Corporation will make every effort to so organise its operations that no inconvenience is caused to the growers and consumers of cotton nor any dislocation is caused so far as other cotton interests are concerned."

In fact, domestic cotton trade can be carried on unaffected as hitherto as the Corporation has not taken over this trade as such. About other things...

SHRI AKBAR ALI KHAN (Andhra Pradesh): Unemployment of internal trade,

SHRI L. N. MISHRA: I must say that our object is to take over the domestic trade also. But I am not going to take over the domestic trade this year or the next year. It will take some years before we can come to this decision to take over the domestic trade completely. Bue we are going in this direction mainly with a view to giving support to the growers in the field of getting and selling cotton at fair prices.

Then about the negotiations, Sir there is no question of having any negotiations at this stage because we are not entering the domestic trade at all. About unemployment question, probably Shri Babubhai Chinai has been very much misled on this point. My information is only about 1,000 or 1,500 people are employed in the import trade of cotton. We are going to avail of their services also as far as possible because we will need their services for handling the goods when we take over hundred per cent. So far as those who are engaged in the domestic trade are concerned, we are not going to touch them. Therefore, this question of unemployment does not

5 P.M. arise. He raised the question of hedgetrading. Two days earlier also he raised this question. As a matter of fact, it is for the Ministry of Internal Trade. This is something like forward trading. I read out a small paragraph on this:

"Hedge trading has been an important device to regulate marketing of cotton. Hedge-trading in cotton was suspended n the cotton year of 1965-66."

We ate not stopping it today. It was stopped in 1 165-66. Hedge-trading is accompanied by speculation in price. When cotton crop is unusually large or small, the speculation becomes accentuated. 3 96S66 was a year of poor i cotton cicp a id it was stopped. Whether it will be renewed or not, 1 cannot say because it is a matter for the Ministry of Internal in de. It is a speculative business and mo-t likely, Government will! not like to enter into this field at the moment.

He also ask>::d whether the distribution will be on a pindilised basis. Actually this is a sugg tstion whether cotton will be allotted on a spindilised basis or actu.

i basis or production basis.

This Is a matt 8r which we will consider and we will apply our mind to this aspec!...

#### (nterruptions)

SHRI BABUBHAI M. CHINAI: Will the Government examine whether superfine cotto i which is being imported is utilised by oarse mills or not? If it is not used ami if a premium has to be paid for it, why unnecessarily give it to coarse mill pec pie? In the statement of the Minister it was said that it would be given to actual users.

SHRI L. N. MISHRA: The present system of distribution was arrived at probably at th< instance of the mill-owners. We have accepted that system. As I said we vill apply our mind to this.

It was said that the money spent on development of cotton crop is very little. It is a fact that the allotment is poor. We will try to impress upon the Planning Commission and the Finance Ministry and request them to make bigger allotment. The Agricultural Ministry is also concerned vith this.

About reconsideration, I have already answered. I will tell him again that our main purpose at the moment is to go in for import trade 100 per cent. A question was raised as to how far we will be successful. Our main import is from the UAR, Sudan and such countries where only public sector undertakings are handling the cotton trade. Therefore, if we have a public sector organisation at this end, we thought it would be better for us. If we have something on par with their organisations then perhaps we can show better performance in the cotton trade and I hope the House will accept the necessity of having this kind of corporation.

SHRI BABUBHAI M. CHINAI: About credit, it is only 30 per cent. Will they give 100 per cent credit?

SHRI L. N. MISHRA: That is a suggestion.

SHRI BABUBHAI M. CHINAI: It is a fact.

THE VICE-CHAIRMAN (SHRI BANK A BEHARY DAS): You did not reply to his last question.

SHRI L. N. MISHRA: Which question?

THE VICE-CHAIRMAN (SHRI BANK A BEHARY DAS): What happens when the Government takes up business?

SHRI A. G. KULKARNI (Maharashtra): Sir, I am very happy that the Government has formed this corporation and has thus implemented a suggestion made long back. In the ultimate analysis, this will help our agriculturists. Sir, I wanted to draw the attention of the Government to this point : Sudan and Egypt have got a higher per acre yield in the whole world, just like in America, because it is more than America also. So, the entire cotton trade is in the hands of the Government there. Where is it in the hands of the private trade? It is only in America. So, in Sudan and Egypt, it is in the hands of the Government. But, Sir, I really want to, what you call, draw the attention of the Minister to a more important point.

[Shri A. G. Kulkarni] In Egypt and Sudan, where, Sir, we 'have sent some team of our cooperative agriculturists to see how they grow, it is in the Government sector and they are given enormous loans up to forty years at a very low rate of interest to grow cotton.

Sir, you may be surprised and the House may be surprised to note that the land is also pooled together and whatever cotton is grown, the Government takes a certain percentage at a fixed price and the balance of the crop grown on the very area is free to the agriculturist to sell anywhere. I request the Government to consider this to be followed in this country if they want really to increase the per acre yield in this country.

Then. Sir, another point: It is about the utilization of expertise. Here also I want to draw the attention of the Government and I draw in Shri China! also there. There is a large expertise available, developed during the last hundred to two hundred years, in the import of cotton as well as in the sale of internal cotton. But, as the Minister has rightly stated, internal cotton is not going to come into the Government sector. Here also the Minister must not be complacent. Here, on the question of cotton procurement, he cannot assure any trading body that he will not come in to the extent that whenever price decrease will be there, Government will step in to purchase whatever cotton is available and pool it through their own resources and their own procurement agencies like the marketing co-operatives or the State Trading Corporation or the Cotton Corporation and I want to draw the attention of the Minister to this that he must categorically state that he will do it in the interest of the agriculturist. Otherwise, the agriculturists will be there to be exploited by the traders.

On my third point also I wanted to draw the attention o'f the Minister. He must also not yield at all to the threats being put by the trading bodies in this country. For the last fifteen days I am seeing the 'gheraos' and 'satyagraha' being done by these cotton traders in Bombay and the threats given in Delhi. Sir, through you I request the Minister to let it be known to all these capitalists who are interested in the cotton trade that the Government is made of ...

### (Interruptions)

SHRI M. K. MOHTA (Rajasthan): Instead of asking any question, will he go on speaking like this? ...

#### (Interruptions)

SHRI A. G. KULKARNI : Here is another representative of that class.

SHRI M. K. MOHTA: Sir, instead of putting it in the form of a question...

### (Interruptions')

SHRI A. G. KULKARNI: What, in the form of putting questions? You go on giving threats and doing 'gherao' ... (Interruptions). If you have got the guts to go before a labour union . . . (Interruptions). ... I am not threatening. I am only requesting the Government for a clarification. When the threats are being given in this country by the capitalists, this is really a very queer phenomenon. They are exploiting the agriculturists and they have exploited the agriculturists up-till now and they are threatening the Government. It should not yield. That is what I am saying.

My last point, Sir ...

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): Still another point left?

SHRI BABUBHAI M. CHINA! : I have asked the questions. You have not answered.

SHRI A. G. KULKARNI: You feel so. My last point particularly is that the Government should also explore the possibility of utilization of the expertise already available. I request through you, Sir, the trading community of this country also. They have decided to dissociate from the Government in offering expertise in the import of cotton. This will be an anti-national act. This will not be a correct approach

for any Indun to say that he will not be cooperating with the Government when steps are beng taken in the social interest and in the interest of the agriculturists.

SHRI L. M. MISHRA: Sir, Mr. Kul-karni is cor ect when he says that the Government should step in whenever any difficulty is experienced by the growers or agriculturists. We have taken the decision that we shall be in the market. So far as the Government is concerned, ii shall be there in the market offer ng price support to the agriculturists If any agriculturist or grower want to sell his cotton to the Government, the Corporation will be there to pure iase it. This year itself the Corporation "/ill make purchases as and when cotton is available to it.

About increasing the yield in cotton, it is a fact that our performance so far has not been comparable even to what has been h, ppening in the UAR or Sudan. Mr. ICulkarni was correct when he said that i the UAR or Sudan the State guides hem what kind of cotton they should [row. what kind of seeds and 'fertilisers they should use, and it is very well organised there, especially in the UAR. Ii fact I was studying this thing myself; nd now I will see to what extent the Government can help the agriculturists >r growers. It will be our endeavour to help them as much as we can. But I most confess that we are far behind in thk respect. I can only assure the House th; t I will use my good offices and of the other Ministries to help them in this task.

About the t ireat from cotton traders, I do not thinl there is any kind of threat but it s a fact that in the past two or three weeks I was getting telegrams and sor le dharnas were also organised telling n e not to take any decision now. But we have not waited and we have already taken a decision and the Corporation his just been registered at Bombay and t will be headed by a Chairman and managed by a Managing Director. It will start functioning from the 1st of September. First it will enter the import tn.Je and eventually it will take over the domestic trade also but that take som • years. Of course after

developing our expertise and necessary machinery we will take to domestic trade also but it might take many years; I cannot forecast when the State will be in a position to take over this kind of complicated trade. With regard to the internal trade, we will not do anything which will dislocate the present arrangement in the cotton trade, Sir.

डा० भाई महाबीर (दिल्ली) : उपसभा-ध्यक्ष महोदय, मैं मंत्री जी से यह जानना चाहता हं कि क्या यह सच है कि सरकार ने स्टेट ट्रेडिंग कारपोरेशन के द्वारा या किसी और माध्यम से इसके पहले भी रूई के आयात व्यापार को अपने हाथ में लेने का फैसला किया था. अगर किया था तो कव किया था, कितनी देर वह प्रयोग चला और उस प्रयोग का अनुभव क्या है। क्या वह प्रयोग सफल रहा था? यदि वह असफल रहा था तो उस असफलता के कारणों को खोजने की सरकार ने क्या कोशिश की और विना पिछले अनुभवों का लाभ उठाए या उसके कारणों की खोज किये सरकार नये फैसले के ऊपर चली है तो क्या इसमें सरकार पिछले किसी भी ज्ञान का लाभ आज की नीति बनाने में इस्तेमाल करना उपयोगी नहीं समझती।

दूसरा प्रश्न मेरा यह है कि अब तक का अनभव यह है कि सरकार जिस काम को अपने हाथ में लेती है उस के अंदर राजनैतिक प्रभाव आते हैं, राजनैतिक व्यक्ति वहां विठाये जाते हैं निर्णय करने के लिये और सरकार के हाथ में किसी भी तंत्र के आने के बाद उसका राजनैतिक लाभ उठाना, यह एक सत्तारूढ़ दल का काम हो जाता है। तो मैं यह जानना चाहता हं कि आज जो नियुक्तियां करेंगे. चाहे मैंनेजिंग डाइरेक्टर का. चैयर-मैन का या दूसरे बड़े अधिकारियों का, तो क्या वह नियक्तियां राजनैतिक विचार के आधार पर होंगी या कि उनकी योग्यता के आधार पर । इसके विषय में सरकार क्या आश्वासन दे सकती है कि इस प्रयोग को सफल बनाने के लिये कम से कम राजनैतिक दुष्टि से नि-यक्ति नहीं की जायेगी।

[डा० भाई महाबीर]

तीसरा प्रकृत महोदय भेरा यह है कि क्या सरकार को इसमें यह खतरा नहीं दिखाई देता कि इस व्यापार का सरकारीकरण करते हए इसका नौकरणाहीकरण, व्यूरोक्रेटाइजेशन हो जायेगा। इस प्रकार का कोई डर इस सरकार के दिमाग में आया कि नहीं । जितने साहस से और जितने विश्वास से मंत्री महोदय कह रहे हैं नहीं और हां, उससे लगता है बहा-दरी तो काफी है, दिलेरी काफी है, लेकिन मैं जानना चाहता हं, जो दिलेरी में सरकार ने विचार किया है ? नौकरणाही का प्रभा अगर इस सारे व्यापार पर पड़ा, इस सारे तंत्र को लाने के ऊपर, तो इसका परिणाम इस्ट नहीं होगा और वह असफलता में परिणत हो सकते हैं। मैं एक क्षण में इस संबंध में उदाहरण देना चाहता हूं कि अभी तक सरकार जानती है कि इस्पात का जो उत्पादन हुआ है. वह बड़ी माता में सरकार के हाथ में है और देश में जो तीन बड़े स्टील प्लान्ट्स हैं. पब्लिक सैक्टर में उनके कारण हुआ है। कुछ अरसे पहले जब स्टील का स्टाक यार्ड सरकार ने बनाया था तो ज्वाइन्ट प्लांट कमेटी ने उन स्टाक याडों का महत्व नहीं बढाया था। उस समय व्यापारियों के हाथ में मार्केट में जो स्टील आता था. उस पर 25 साल कंट्रोल रहने के बाद जो हैन्डलिंग चार्जेंज थे, जो मिडिलमैन को खर्चा दिया जाता था, एला-उन्सेज दिये जाते थे वह 50 और 55 रू० से ज्यादा नहीं था । आज जो स्टाक यार्ड है, जिसमें हिन्द्स्तान स्टील का भी स्टाक यार्ड है, उनको जो एलाउन्सेज दिये जाते हैं, हैन्ड-लिंग चार्जेज दिये जाते हैं, माजिन और प्राफिट दिया जाता है, वह 70 रु० से 370 रु० टन तक है। यह जो इतना माजिन है, वह कंज्य-मसं के ऊपर पड़ता है, छोटे-छोटे उत्पादकों के ऊपर पड़ता है, स्माल स्केल इन्डस्ट्री के ऊपर पड़ता है, फैब्रिकेशन के ऊपर पड़ता है और फोर्जेज के ऊपर पड़ता है। क्या सरकार यह नहीं सोचती है कि अपने हाथ में लेने के बाद यह व्यवस्था ब्यरोकैटिक कंट्रोल में चली जायेगी और अफसरणाहियों के हाथ में यह चीज आ जायेगी, जहां पर बहुत ज्यादा खर्चे बढ़ते हैं। इन खर्चों के कारण सरकार जो रीलिफ और राहत जनता को देना चाहती है, वह राहत उनको नहीं मिलती और उल्टा घाटा उठाना पड़ रहा है। सरकार यह कहेगी कि पहले के खर्चों में और आजकल के खर्चों में फर्क है। लेकिन मैं यह निवेदन करना चाहता हूं कि जो लोहे के व्यापारी हैं, वे अब भी इन स्टाक याडों के मुकाबले में आधा कमिशन लेकर सारे लोहे के व्यापार को हैन्डिल करने के लिए तैयार बतलाये जाते हैं।

मुपर बाजार का तजुर्बा हमारे सामने है। सरकार ने मुपर बाजार इस आश्वासन पर खड़ा किया था ....

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): Can you not be very concise? After giving one illustration it is sufficient.

DR. BHAI MAHAVIR: This is the only illustration I am giving. बाजार इस भरोसे पर खडा किया गया था कि उसके द्वारा बाजार में कीमत कम होगी। दिल्ली का जो सुपर बाजार है वह कीमत कम नहीं कर सका और इस व्यापार में सरकार को लाखों रुपये का घाटा उठाना पड़ा और यह घाटा आज टैक्सपेयर के ऊपर डाला जा रहा है। अब समस्या यह है कि किस तरह से आगे सुपर बाजा**र च**ले. क्योंकि वह आज अपना किराया देने की भी हैसियत में नहीं है । हर बार सरकार उसको नया कर्जा देकर जिन्दा रख रही है। मैं यह जानना चाहता हूं कि इस तरह से कर्जा देकर सरकार कितने दिनों तक उसको जिन्दा रखना चाहती है।

श्रीमन्, मैं एक दो छोटे-छोटे स्पष्टीकरण और चाहता हूं। इसमें आपने कहा है कि जो एक्युमिलिटेड स्किल आफ दी ट्रेड हैं उसका भी लाभ उठायेंगे। तो मैं यह जानना चाहता हूं कि कब और किस तरह से इन स्किल्स का सरकार लाभ उठायेगी और क्या सरकार ने इस बात का निर्णय कर लिया है कि उनका उपयोग पूरे तौर पर वह कर सकेगी और हमेशा उनका उपयोग होता रहेगा या फिर यह केवल आंसू पोंछने की बात होगी ताकि जिन लोगों के काम-धाम छूट गये हैं, उनसे कहा जा रहा है कि तुम्हें इसमें एवजार्व कर लिया जायेगा।

प्राइस स्पोर्ट की बात कही गई है एक लक्ष्य के तौ पर, लेकिन मैं यह जानना चाहता हूं कि क्या सरकार ने इस बात का अध्ययन किया है। क्या मंत्री महोदय बतलायेंगे कि पिछले दो वर्षों में कितने मौके ऐसे आये, जब कपास की कीमत इतनी नीची चली गई, जिसमें इसको सपोर्ट सकरने की आवश्यकता सरकार को अनुभव हुई और अगर कम कीमत हुई है, तब इस सपोर्ट करने की बात बात का अये ही नहीं होता है।

श्रीमन, आखिर में मैं यह कहना चाहता हं कि यह कहा गया है कि य० ए० आर० और सड़ान में पब्लिक अन्डरटेकिंग्स काम करते हैं। श्री कुलकर्णी जी ने भी कहा कि वहां पर पब्लिक अन्डरटेकिंग्स काम करते हैं. नो यहां पर पब्लिक अन्डरटेकिंग्स इस काम के लिए ज्यादा उपयुक्त होंगे। तो मैं यह जानना चाहता हं कि क्या सरकार इस तरीके पर सोच रहो है कि जिस तरह से सारे कम्यु-निस्ट देशों के साथ आज उसका व्यापार होता है: क्योंकि वहां पर तो पब्लिक सैक्टर और गवर्नमें इ एजेन्सियों के द्वारा ही व्यापार होता है, तो क्या वहां से आयात होनी वाली सारी चीजें यहां पर एस० टी० सी के द्वारा या सरकार एजेन्सी के द्वारा सरकार कर-वायेगी। का। सरकार इस तरह का निर्णय लेने के लिए तैयार है : क्योंकि प्राइवेट एजेन्सियों के द्वारा वर्ण की सरकारों से जब व्यापार होता है, तो इससे उलझनें और कई तरह का गोलमाल हंने का खतरा पैदा होता है।

एक प्रकृतमें यह और करना चाहूंगा कि जो वक्त य दिया गया है उसको मैंने अच्छी

तरह से पढ़ा है और मुझे ऐसा लगता है कि इस सारे वक्तव्य में जो यह चीज दी गई है: The Corporation will consult the user mills in regard to requirements and conclude contracts in consultation with them. इसमें यह दिया हुआ है कि यूजर्स मिलों के साथ कांट्रेक्ट किये जायेंगे और उनके साथ कंसल्टेशन किया जायेगा । जब ये यजनं मिल आपके कांट्रेक्ट पूरा नहीं करेंगे, तो आप एक नया मिडिलमैन या नया मोनोपीलिस्ट बनायेंगे, जिस तरह से आपने इन्योर्ट ट्रेड में एक नया मोनोपोलिस्ट बनाया है। यहां पर मोनोपोलिस्ट के खिलाफ जोर मचाया जाता है। हमारे मित्र श्री कुलकर्णी जी इस चीज का बहुत जोरों के साथ स्वागत करते हैं और इस वास्ते करते हैं कि यह मोनोपोली स्टेट के हाथ में आ रही है। तो मैं यह जानना चाहता हं कि यह मोनोपली स्टेट के हाथ में आने के बाद क्या आपने इस बात का प्रबन्ध कर लिया है कि जो मोनोपली में दोष होते हैं खास कर इयरोक्रेटिक मोनोपली में जो दोष होते हैं, वह इसमें नहीं आयेगे। क्या यह तजुर्बा सफल होगा और इसका बोझ टैक्सपेयर के गर्दन में नहीं पड़ेगा, इन सब बातों का मैं स्पष्टीकरण चाहता हं।

श्री लित नारायण मिश्रः भाई महाबीर ने जो बातें उठाई हैं, वे मौलिक बातें उठाई हैं, वे मौलिक बातें उठाई हैं, जिनका नीति से संबंध है और मैं उनका किस तरह से उत्तर द्यह बात समझ में नहीं आती है। हमारी और उनकी आर्थिक नीति में इतना भेद है कि एक दूसरे को समझना मुक्तिल जान पड़ता है। उनका अगर यह विचार है कि एस० टी० सी० एक मोनो-पोलिस्टिक है, तो उनके और मेरे विचार एक हो सकते हैं, मैं इस बात में जाना नहीं चाहता हं।

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): There is no necessity to reply to that point because that is a broad issue. So you please confine yourself to this.

by Minister

श्री ललित नारायण मिश्र : जहां तक एस० टी० सी० द्वारा देड में नकसान उठाने की बात है, ऐसी बात नहीं है। अभी तक एस० टी० सी० ने इम्पोर्ट नहीं किया । सिर्फ बंगाल के किसानों को मदद करने के लिए उसने रुई खरीदी थी। जो फैयर प्राइस है उसका 10 प्रतिशत ज्यादा देकर किसानों को मदद करने के लिए उसने 30 हजार बेलें खरीदी । किसानों की मदद करने के लिए इस नरह का काम एस० टी० सी० को करना पड़ा और इस कारपोरेशन को भी यही काम करना होगा ताकि किसानों की मदद की जा सके और उन्हें उचित कीमत मिल सके। जब ऐसे दिन आयेंगे कि किसानों को घाटा उठाना पडे तो उस समय उनकी मदद की जा सकती है और अगर इसमें घाटा उठाना भी पड़े तो यह हमारे आधिक नीति के विरुद्ध बात नहीं होगी।

**टा० भाई महावीर**ः तो आप आयात को अपने हाथ में क्यों नहीं ले लेते।

श्री लित नारायण मिश्रः एस० टी० सी० ने अभी तक नहीं किया । बंगाल में तो विशेष परिस्थित हो गई थी ।

जहां तक एप्वाइन्टमेंट का सवाल है चैयर-मैन और मैनेजिंग डायरेक्टर का तो हम इस बात पर अवश्य विचार करेंगे और देखेंगे कि जिनके पास इस चीज का अनुभव है, जिनके पास इस काम को करने की क्षमता है, कैंपेसिटी है, उन्हीं को इसमें रखा जायेगा।

जहां तक ब्युरोक्रेटिक की बात है, यह एक लम्बी बात है, यह एक मौलिक बात है, जिसमें हमारा और उनमें मतभेद है। मैं इतना ही कहूंगा कि जहां एस० टी० सी० की चर्चा हुई, उसका काम बुरा नहीं हुआ। उनकी नजर तो केवल स्टील की तरफ गई। मैं उनसे दोतीन बातें कहना चाहता हूं। मैं परसो ही एस० टी० सी० के दफ्तर में गमा था। उसकी हालत देखने से मुझे खुशी हुई और वह अच्छा काम कर रहा है। अब वह मुनाफा कर रहा है और अच्छा ब्यापार भी कर रहा है ;। एम० एम० टी० सी० का भी मंत्रालय मैंने देखा और वह भी अच्छा काम कर रहा है । उसमें भी मुनाफा होता है । वह मुनाफा सार्वजनिक क्षेत्र में जाता है, किसी के जेब में नहीं जाता है । डिफेन्स प्रोडक्शन का जो मंत्रालय है, उसको देख कर भी खुशी हुई है । इसमें प्रोडक्शन हर साल दुगुना होता जा रहा है और मुनाफा भी दुगुना होता जा रहा है । इसलिए मैं आपसे कहना चाहता हूं कि आप अच्छी जगह नजर दौड़ाने की कौशिश कीजिये और हमेशा गन्दी जगह पर ही नजर डालने की कोशिश न कीजिये ।

जहां तक लाभ उठाने की बात है, मैं उनसे कहूंगा कि हम अपने अनुभव से लाभ उठायेंगे। जैसा कि स्टेटमेंट में दिया गया है कि हम मिल वालों के साथ रहेंगे, उनके लिए कई खरीदेंगे और इस काम में उनसे हर प्रकार की सलाह लेंगे। इसके साथ ही साथ हम किसानों की भलाई को भी ध्यान में रखेंगे। हम इस नतीजे में पहुंचे ह कि यह चीज देश हित में है और अच्छी है। जहां तक सौदा करने की बात है, हम यह काम अच्छे ढंग से करेंगे ताकि देश के लिए और व्यापार के लिए अच्छा हो।

DR. BHAI MAHAVIR: He has not answered my question, Sir. I asked if the Government will consider taking over all import trade from all communist countries applying the same logic.

THE VICE-CHAIRMAN (SHRI BANK A BEHARY DAS): Don't you think that is a broader issue? So I asked him to confine himself to this question of the nationalisation of cotton trade.

DR. BHAI MAHAVIR: Still he can say that

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS: He need not reply to that point here. Now Mr. Dharia.

SHRI M. M. DHARIA (Maharashtra) : Mr. Vice-Chairman, Sir, while welcoming the Cotton Corporation of

India may I know from the hon. Minister, when he said that they shall not touch domestic trade, whether it is not a fact that in the statement it is very clearly stated that in the field of domestic rade the corporation will make a beginning with undertaking purchases foi certain specific objectives ? At the si!me time the Agricultural Prices Commission has recommended the public sector for the purchase, sale and equit ible distribution of domestic cotton an 1 also for canalisation of imported :otton. On the basis of this recot mendation will the hon. Minister c larify in the House that it will be tl .> endavour of this Corporation to se that even domestic trade is gradually iaken over and all possible encouragemnt will be given to the agriculturists? It is true there may be three laks of families but let us not forget that these three lakhs of families have all tl e while exploited the agriculturists in the country. We shall have to do away vith these middlemen. They may peril; as suffer but some ultimatum shall have to be served on them. It does not mean that the monopoly of exploitation, should be continued. May I request he hon. Minister to clarify this point?

Mr. Vic ij-Chairman, Sir, the country is well aware that last year we imported co on worth Rs. 90 crores. Though tli is Corporation is established for cancdi;- ng the imports, it should be the endea our of this Corporation to see that as far as possible we do away with these imports and grow these varieties in tii'is country and the farmers are given all possible incentives to grow the longstuple and other varieties. The Corporation should make efforts in that direction by taking co-operation from all ti\end{a}concerned Ministries.

SHRI B \BUBHAI M. CHINAl: Do I understand that if cotton is not imported you are prepared to close down all the te> tile mills and thereby have unemployn ent also and lose foreign exchange vhich is earned by export of textiles?

SHRI M. M. DHAR1A: Mr. Vice-Chairman, Sir. I have made it very-

clear that it should be the endeavour of the Corporation to do away with these imports that means it will be gradual by producing more and more the cotton that is required in the country, otherwise it is not possible. But I can say this that if this endeavour is made, within three years this country can become self-reliant. I have no doubt whatsoever because there are scientists in the country who have made many experiments but because these traders were interested in import trade, because they were interested in gaining crores and crores, they objected all the while and they did not...

SHRI M. K. MOHTA: How do the traders come in the way of more production?

SHRI M. M. DHARIA: I mean by traders imported houses; not necessarily cotton traders.

SHRI BABUBHAI M. CHINAI: How many are imported houses and how many are traders?

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): How long can we go on like this?

SHRI M. M. DHARIA: Because of the obstructions created by some established import houses who are interested in the cotton trade those schemes were never allowed to be successful. That is why I say this Corporation should encourage such schemes to produce long-staple varieties in this country, and should endeavour to see that we are selfsufficient in cotton, in all varieties that are required by the country. These are my suggestions. Government should not at any cost be pressured or allowed to be pressurised by these cotton traders. They have talked of gheraos and other things. It should be welcomed. Let them come in the streets so that their business can be gradually taken over without any resistance.

SHRI L. N. MISHRA: Mr. Vice-Chairman, Sir, I am sorry my friend, Mr. Mohan Dharia has perhaps mis-

understood me. If I have said that the Corporation shall not touch domestic trade— I do not think 1 have said like that but even if I have created that impression—I would like to withdraw that and remove any impression of that kind. As a matter of fact in this connection I read out a long paragraph and I have said that eventually we shall take over the domestic trade. We are making a start with purchasing of long-staple variety of cotton. I said we shall purchase cotton for the National Textile Corporation and also for the private mills if they desired. Therefore we are entering the domestic trade this year itself. What I said however was that we are not banning private trade in the domestic field. Our ultimate object is to take over domestic trade also; otherwise how can this function nublic sector corporation effectively?

About shortage, it is true that we have got a 'shortage but it is only about 10 to 12 per cent. Six to seven lakh bales we import from outside and if efforts are made, if new varieties are tried to be grown here, if fertiliser is provided, if all other efforts arc made. 1 am sure we can become selfsufficient in cotton.

It will take some time and other Ministries will have also to be apapproached for this. This is what I have to 'say in reply to Mr. Dharia. As regards being bullied or being pressurised, I would request Mr. Mohan Dharia to have trust in the Government and in us. We are not going to be pressurised much less by those people who have their meetings in the Ashoka Hotel or the Taj Mahal Hotel.

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Vice-Chairman, in view of the fact that adequate encouragement has not been given to improving the quality of cotton, to increase the yield and to increase the acreage, will his Ministry impress on the concerned Ministries to increase the allotment for improving cotton? Secondly, I would like to know whether any development fund will be created from the transactions of this Corporation. the

cotton-growers are not getting a fair deal. Will the Ministry declare a minimum floor price every season for different qualities of cotton? I would like to know whether it has ci the notice of the Minister that in many States there are regulated markets. Cotton is auctioned there, but r time it so happens that the purchasers and millowners conspire to bring down the prices. They will not lift the cotton at all. They will not go to the regulated market to auction the cotton and sometimes for a week or ten days the cotton will be lying in the yards. May I know whether the Government is thinking of an agency whereby they will get a good price for the cotton that is brought to the regulated market and whether they will give adequate financial assistance to some of the agricultural produce rarketing societies which are dealing in cotton and which go to the regulated for auctioning purposes? May I know whether adequate steps will be taken by the Government to see that a proper and fair price is paid to the (growers?

SHRI L. N. MISHRA: This is the same question about the increase in the yield of cotton. It is accepted by everyone that we should do something about it. The suggestion of the lion. Member will be taken into account, about the floor price even today. . .

SHRI MULKA GOVINDA REDDY: I asked about the development fund.

SHRI L. N. MISHRA: 1 am coming to that. Even today we have floor prices, but the prices operating in the market are much above the floor prices so far. About the development fund, I cannot say at this stage what the Corporation will do. It will be for the Corporation to take all these points into consideration when th u functioning.

SHRI MULKA GOVINDA REDDY: He did not answer my question, viz. in the regulated markets the purchasers and millowners conspire to bring down the price and there is no adequate agency to see that a proper

price is given to the cotton-grower. What stt ps are you going to take?

SHRI L. N. MISHRA: This Corporation w II be there to offer price support to :he agriculturist. When the Corporat on is there to make puichases of cotto . the agriculturist will go to the Corj oration to sell his cotton. When thr traders are not giving then) a fair price there will be the Corporation to offer them a fair price and they will accept a tton from the agriculturist.

SHRI VI. K. MOHTA: Sir. the hon. Minister said that the Government is not goin; to be pressurised or bullied by these cotton traders. It is quite understandable, but when 3 lakhs of people ai e in danger of losing their bread and butter, naturally they will be extremely agitated and will try to put forward heir case before the Government. I do not know what exact!).' is the impli :ation of the hon. Minister's statement when on the one hand he says that the nternal trade is going to be taken ovi r by the Government by and by and ii the same breath he says that it may tn'<e two or three or ten years. I do nol know what exactly is the intention of the Government. What will happt n to these 3 lakhs of people? Do you i xpect all of them to become Governm. n( servants? The hon. Minister aid that he wanted all cooperation. Should all these people become ( overnmen't servants in the name of cooperation?

DR. B N. ANTANI (Gujarat): Governmi nt slaves, not servants.

SHRI M. K. MOHTA: What exactly is the inancial implication of taking over the internal trade? The cotton productioi in India today amounts in value to ;omething like Rs. 500 to Rs. 600 c rores. When it is increased year by y: ar as it is sought to be done up to 80 lakh bales, the total value will becoi te Rs. 800 crores to Rs. 1000 crores. What sort of funds and resources will be needed in order to turn c it Rs. 1000 crores worth of cotton? "he Government day and night hav I been saying we have no resources for development, we have no resources or famine relief, we have no

resources for construction of canals. Yet the Government is goin\(^\) to tie up a sizeable amount of money in trading which is already being done by the private people. If the same amount of time, energy and funds were to be spent on increasing the production of cotton. I have no doubt that Rs. 100 crores of foreign exchange which we are spending today on the import of cotton will definitely be saved. Therefore. I would like the Minister to state very clearly the financial implications.

The Cotton Corporation has been formed with a capital of Rs. 1 crore. Nothing can be done with Rs. 1 crore when commodities worth Rs. 600 crores of internal cotton and Rs. 100 crores of imported cotton are involved. What is the Government going fo do with Rs. I crore only? Therefore, this House is entitled to know the exact financial implications and I would request the hon. Minister to state them.

Secondly, the hon. Minister said that in the exporting countries there is a centralised trade and therefore in our importing country also we should have a centralised organisation. Japan is today the biggest buyer of cotton all over the world where there is no centralised operation there. Yet Japan is able to buy cotton at competitive rates, produce cloth at competitive rates and export to the whole world at competitive rates. How is Japan able to do that? It is doing it even today. Even in Britain, which is a big importer of cotton, there is no centralised agency. What exactly is the case Government is making for a centralised agency in India I do not understand

Thirdly, the question of monopoly purchase by a centralised agency. Is it going to help the agriculturists or will it be against their interests? I do not know how the hon. Members and the Government also talk about floor price and support price. Support price and floor price have been in existence for the last several years, and not once has any occasion arisen when prices went below these prices during the last four or five years so far as I can

[Shii M. K. Mohta] remember, h the Government prepared to give a categorical assurance to this House that the proposed Corporation rather the formed Corporation, would enter the domestic market only for price support operations and not otherwise? If that is really the intention—because to me it seems that the real intention is quite different-Sir. today the situation is that instead oi support price or floor price the existing market price is several times the support price announced by the Government. The millowners are vying with each other to pay a higher price to the agriculturist so that they may get their requirement of cotton. When there is a centralised purchasing agency of the Government, when they will fix one price for everyone and the agriculturist will be forced to sell to this agency, would it be in the interest of the agriculturist or would it be in the interest of the bureaucracy only?

These points require to be clarified.

SHRI L. N. MISHRA: About domestic trade. I have explained at considerable length and I do not want to enter into an argument about monopoly purchase etc.. or what Japan is doing. If we have a public sector organisation for import of cotton, the interests of the country, the interests of the traders and the interests of the cotton-growers will be in safer hands. About his other point, our ultimate objective is eventually to take over domestic trade. In the present situation we cannot do it. We have no machinery, we have no expertise, we have no know-how. What will happen after five or ten years I cannot say at this stage.

But cur objective is to take over the domestic trade also. But I will request the hon. Member not to me to spell out the whole details. It is not possible for me. What I have slated today about domestic trade stands for some years to come. It will not be possible for the Corporation, as we have been able to follow and understand, to take over the whole of the domestic trade immediately.

About giving floor price or support price. I am not entering into any argument. There has been the Agricultural Prices Enquiry Committee. They have suggested what should be the price support. If there is a price support, the agriculturists will get a fair price for their products. The hon. Member says that the price that the grower has been getting is over and above the price support or the floor price. It is a fact. This is mainly because of the fact that there is floor price there. Therefore, the agriculturist is assured of fair prices. It plays its own part. Price support or floor price, it plays its own part on the agriculturist.

About the domestic trade, I will not add anything more to what I have said in the paragraph that I read out to the House. And I will request the cotton traders, through hon. Member in the House, not to get unnecessarily panicky, but cooperate with us. They are not going to be our slaves or servants. They will be traders. Only the interests of the growers will be safer in our hands.

SHRI M. K. MOHTA: What about the financial implications? Sir.what are the financial implications?

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): Will you answer that question? He raised that question.

SHRI L. N. MISHRA: I have stated earlier that we are not going to enter into the domestic trade. Of course, it means Rs. 500 crores to Rs. 600 crores. But we are not going to enter into the domestic trade. Therefore, there is no confusion over these things.

SHRI M. K. MOHTA: Imports will be Rs. 100 crores. The capital is Rs. 1 crore.

SHRI L. N. MISHRA: Sir, he is a business man. It is not industry, it is trade He asks, from where you will get money? Does he not simply know that? It is not industry, it is trade.

SHRI N. SRI RAMA REDDY (Mysore) : The statement made by the

Minister h is made confusion worse confounded, fe admits that he has not the knowhow for dealing with internal trade of cotton. If he has not got the know-how about the internal trade in cottor, is he sure that he has got the kr ow-how and the expertise for dealing wi h the import trade? I would like to know. Secondly a number of people ha e asked before me, what is the schem: you have evolved for making use o the expertise of the private traders, tl e private importers, for the benefit of he country and for the benefit of the Corporation as well. The Minister r K not got with him anything evidently. That is why has not been able to answer that question. I would like to km (W if he has got any practical scheme on hand and in what way he is going to leek the cooperation of the traders ai d utilise their expertise and skill.

Sir, sone people made a remark that these prn ate traders are monopolists and things like that. May I, with your permission, draw the attention of the House to he fact that in the year 1932 when the \\\ India Congress Committee was proposing to hold a Conference in Bombay, here was no place for them? < The year 1932 was such a year when great cruelty was perpetrated on this ' great organisation, the AICC. And at that time it was the Cotton Association that came forward and offered their entifre cooperatk n. . . (Interruptions) All these things • ou easily forget. I mean to say, to dub them as monopolists or say thing like that is not fair. You will have to go back to the year 1932 to see w tat part these traders played in the fre< dom fight of the country. This I is by the way.

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): Will you kindly pv t the question? We have to close the Jiscussion.

SHRI N. SRI RAMA REDDY: With regard t • the utilisation of the skill of the priva e traders in the import frade that is new being proposed to be taken over by he Corporation, what is the practical scheme he has got on hand? Support price looks to be a smoke-screen because t ie Minister himself admits that the rulin j prices of the cotton in the

country are several times more than the support price that is offered by the Government. When that is the case he has not made out a case for taking over the trade at all. He has not the means. After he has got the know-how for dealing with the internal trade is he sure that he is going to deal properly with external trade? I am anxious lest the Government, forgetting the interest of the country and the industry, should make a mess of the whole thing and lead the industry and the country into confusion.

SHRI L. N. MISHRA: To keep the record straight, I would like to read out about the handling of import of cotton and domestic cotton trade. It is not a fact that we have no knew-how and no expertise. We have a number of officers in the office of the Textile Commissioner. So far as the gigantic task is concerned, I should say we have not got the necessary number of experts for the purpose. The note says:—

"The Corporation will take over the entire import trade in cotton from a date which will be notified shortly. From that date, the practice of issuing import licences to user mills will be discontinued. Instead import licences will be issued to the Cotton Corporation, with an endorsement in favour of the user mills for which the imported stock is intended. The Corporation will have to consult the user mills in regard to their requirements and conclude contracts in consultation with them. In effecting purchases experience of those who have been engaged in this trade in the past, will be drawn upon. In order to be able to provide such services, the Corporation will enrol the private indenting houses as its Associates and will work out with them the terms and conditions on which their services will be utilised. Consultations with the trade interests would be usefully undertaken. The Corporation win gradually develop its technical competence so that its dependence on Associates is reduced over a period of time."

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): Mr. Appan, just one minute.

SHRI G. A. APPAN (Tamil Nadu); flay I know from [he hon'ble Minister, fir. Vice-Chairman, the causa prima for he starting of the Corporation? May

know whether this starting of the Cor->oration had been the result of some :omplaints about the malpractices on he part 01 the merchants or somebody :lse? The Minister himself admits that ic does rot have the technical know-IOW and the personnel to manage.

Mr. Vice-Chairman, Sir, he also says hat he has got a number of officers in he office of the Textile Commissioner. )oes it mean, Mr. Vice-Chairman, that hey have no work and that they are inemployed? If they have no work here !he:r services can be utilised here.

Mr. Vice-Chairman. may I know rom the hon'ble. Minister the quantity I cotton that is imported and the value if it in the past? Mr. Vice-Chairman. ye have been depending upon khadi nd the coarse cloth which was woven ip to 18" in 1930.

THE VICE-CHAIRMAN (SHRI IANKA BEHARY DAS): That will o. The implicit understanding was one linute and that is why I permitted you.

SHRI G. A. APPAN: Mr. Vice-chairman, may I know whether he will ppoint only people who have the techni-al know-how? That means he would ot admit non-technical people like :xtile technologists and agriculturists. hey are simply appointing officers, lay I also know whether in this Com-lirtct he will take competent technologists and also Members of Parliament, nether he will see the accounts of this ommittee every month and every fort-light aod that Minis Corporation will ot lose a pie of the poor man?

THE VICE-CHAIRMAN (SHRI ANKA BEHARY DAS): That is all. Cave you anything to say?

THE MINISTER OF STATE IN HE MINISTRY OF LAW AND IN HE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH AO); That is a part of our economic >licy The Corporation is coming into , ring. There was a mandate from our |

Party and a recommendation from the Agricultural Prices Enquiry Committee. About the personnel I must say that there will be a Board of Directors. As the hon'ble Members has suggested, we are thinking of associating one or two Members of Parliament with this Corporation and there will be experts also.

श्री प्रेम मनोहर (उत्तर प्रदेश) : मैं मंत्री महोदय से केवल एक ही बात पूछना चाहता हूं कि जो कादन की इम्पोर्टेंड कास्ट होगी वह क्या होगी, जो इम्पोर्टेंड कास्ट होगी. प्लस कस्टम इयुटी, प्लस आपका जो ओवरहैंड एक्सपेंस होगा, वह क्या होगा ? मैं आपसे कोई हवाई बात नहीं कहना चाहता है। मैं जानता हं कि सलफर इम्पोर्ट जब प्राइवेट टेडर्स के हाथ में था, तो प्राइवेट ट्रेडर 10 रुपया प्रति टन चार्ज करता था। आपने किसी का नाम लिया, लेकिन मुझे मालुम है और आर्थेटिक तरीके से मैं कह सकता है कि एम० एम० टी० सी० पहले लास में चल रही थी, सलफर 10 रुपये पर इम्पोर्ट हुआ करता था और हर एक कंज्युमर को 10 रुपये टन के फायदे से प्राइवेट इम्पोर्टर दे दिया करते थे. लेकिन अब एम० एम० टी० सी० 100 रपया प्रति टन प्राफिट चार्ज कर रही है। तो मेरा प्रश्न यह है कि आपने बड़े-बड़े दावे किये हैं तो एक दावा यह करिये कि हमारा ओवरहैड एक्सपेंस, हमारी इनएफिशिएंसी 2 परसेंट या 3 परसेंट से ज्यादा नहीं होगी और जिस दिन होगी उस दिन हम इम्योर्ट करना बन्द कर देंगे।

दूसरी बात यह है कि अभी तक जो प्राइवेट इम्पोर्टर्म थे, वह छोटे और बड़े कंज्युमर को एक ही दाम पर अपनी चीज दिया करते थे। लेकिन जो-जो भी ट्रेड गवर्नमेंट ने लिया है, जो उसके बारे में मेरा बिलकुल अनुभव है, मैं कैंटे-गरिक्वली बिलकुल गिना सकता हूं कि जितने ट्रेड भी गवर्नमेंट ने लिये हैं, उन सब में वह चीज है कि बड़े-बड़े कंज्युमर्स को सस्ते दाम पर मिलता है और छोटे-छोटे कंज्युमर्स को ज्यादा दामों पर मिलता है। तो मंत्री महोदय चाहे

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हवा में बातें जो करें, मगर मैं फैक्ट्स के आधार पर यह कह रहा है और इस वजह से देश में अर्थव्यवस्था विगडी है। तो क्या आप बतायेंगे, कैटेगरिकली कहेंगे कि ओवरहैड एक्सपेंस 2 परसेट या 3 परसेंट या 4 परसेंट या 20 परसेंट कितना होगा और आप कितना लेंगे और त्या हर एक कंज्यमर को एक ही प्राइस पर मिलेगा

क्षीलित नारायण मिश्रः हवा में हम क्रमत नहीं करते, सरकार की तरह जबाब देही से बात करते हैं, जो कहते हैं वह करना है। ओवरहैंड एक्सपेंसेज की बात की, मैं यहां कुछ कह नहीं सकता । इसका एक कार्पो-रेशन होगा और जैसा कि माननीय सदस्य ने कहा उन्हें ख़याल रखना चाहिये कि जहां तक हो सके ओवरहैड के खर्चे को कम करें, जिसमें कि जनता की सेवा ठीक तरह से कर

SHRI CHANDRA SHEKHAR (Uttat Prad:sh): Mr. Vice-Chairman, Sir, the hoi. Minister has made an amusing declaration and extended a fant; - .is urance that this trade will be in privai.; hands for the coming

# SHRI L. N. MISHRA: I never said that. SHRI CH \NDRA SHEKHAR: ...

or for even iwo years more. And he has simultaneously said that it is in pursuance cf the iolicy decision taken by his Party, to which I have the honour to belong. Tht Party has decided that it will imtnedii tely take over under State trading the trading of important agriculture] pro-luce like cotton and jute, Thar is the leclaration that was made. But whatevi r may be the, declaration of cur Part', may I know whether it is the policy of the Government to give such assurances for the coming decade and whether any Government can reasonably extend such assurances iri the present situation of our country? It is somethiig very amusing and fantastic. That is number one. Secondly, the hon. Member on that side asked "whelre haV" you got the expertise?"

And the Minister also agreed that he had no expertise, while the private business houses had got the expertise. Mr. Mohta and Mr. Chinai speak for one India and Mr. Lalit Narayan Mishra speaks for another India. There are two Indias being represented in this country, one represented by the big monopolists, capitalists and the private trade and the. other being represented by the Government of India. I am really shocked and surprised to hear such fantastic ideas in this hon. House, to see that responsible people should indulge in such things. If there is expertise in private trade, it is the expertise of the country. And when the trade is taken over by the Government they will be called upon to serve in cooperation with the Government. They will not be slaves of anybody. But these people are the slaves of their ideas and they want to keep the country bifurcated. Thirdly, from where do the cotton traders get their finance? Do they bring it from their own coffers? It is the banking institutions which finance them.

They have adopted this peculiar bullying tactics as if they have produced the money from Alladin-ka-chirag. They are always pressurising the Government asking, "From where are you bringing the finances ?" How much accommodation has been extended to these cotton traders during the last year? The honourable Minister should give figures and we shall be able to call the bluff of these private traders. The Minister should not feel shy to say that this step has been taken because of the malpractices, the manipulations, the theory of exploitation, of foreign trade in the field of cotton.

SHRI L. N. MISHRA: Sir, I would not like to enter into an argument about the resolution and mandate of the party. Mr. Chandra Shekhar is a member of the Working Committee and he is a better authority on it. The resolution of the party was before me when I was making this note for the Cabinet.

I have not said "ten years". I have only said that it is not for me to say when we will be able to take over. It is not for me to say not in a posi-

# IShri L. N. Mishra]

tion to say anything today. But I said eventually domestic trade has to be taken over by this Corporation as and when we develop the necessary machinery for it. If we can do it in two years, well and good. I do not know whether I will be here or somebody else will be here I have not said "one dacade or two decades". I only have said that it is not possible for me to say whether the Government will be able to take over the domestic trade in two years' time or one year's time or ten years' time. If we have the necessary machinery for it, it may be that we will be able to take over in two years of even one year. But I cannot say

anything now. It is for the Corporation to decide depending upon the situation. But in principle we have decided to take over the import, in principle we have decided to take over the domestic trade also. The question as to when we will be able to do it is for the Corporation to decide, not for the Government.

THE VICE-CHAIRMAN (SHRI BANKA BEHARY DAS): The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at fifty-seven minutes past five of the clock till eleven of the clock on Tuesday, the 4th August, 1970.